

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.330/MP/2019

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 7(1)(aa) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in the inter-State Transmission and related matters) Regulations, 2009.

Date of Hearing : 29.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : ACME Solar Holding Limited (ASHL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Vishrov Mukerjee, Advocate, ASHL
Shri Girik Bhalla, Advocate, ASHL
Ms. Anamika Rana, Advocate, ASHL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur/ Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Ajay Upadhyay, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Yogeshwar, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent made their respective submissions in the matter and reiterated the submissions made in the pleadings.

2. After hearing the learned counsel for the parties, the Commission permitted the Respondent to file its reply to the additional affidavit of the Petitioner dated 12.10.2022 including on the maintainability of the prayer(s) made therein within three weeks with copy to the Petitioner who may file its rejoinder thereof within two weeks thereafter.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**